

(N-10) (RATE)  
Government of Jammu and Kashmir  
Finance Department  
Civil Secretariat, Jammu/Srinagar

Notification  
Srinagar, the 22<sup>nd</sup> of August, 2022

S.O 398.-In exercise of the powers conferred by sub-section (1) of section 11 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the Government, on the recommendations of the Council, hereby rescinds the notification SRO-GST-26 (Rate); Dated:15/11/2017 except as respects things done or omitted to be done before such rescission.


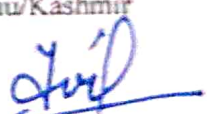
This notification shall deemed to have come into force w.e.f 18<sup>th</sup> day of July, 2022.

Sd/-  
(Vivek Bharadwaj), IAS  
Financial Commissioner to Government,  
(Additional Chief Secretary)  
Finance Department  
Dated: 22 - 08 - 2022

No: No: FD-ST/34/2021-03

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lt. Governor.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K, Srinagar.
9. Commissioner, State Taxes Department, J&K, Srinagar.
10. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir

  
  
Under Secretary to the Government  
Finance Department.